



ICFAI Law School
The ICFAI University
Dehradun
Presents

2nd VIRTUAL NATIONAL
MOOT COURT
COMPETITION 2022



INVITATION LETTER

ICFAI Law School, The ICFAI University, Dehradun is pleased to announce its 2nd Virtual National Moot Court Competition to be held from 11th November-13th November 2022. This competition is organized in synchronization with the vision and objective of the ICFAI University i.e. acquiring domain knowledge, developing professional skills, and its application in the practical world. The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to experience the complexities of the law.

With immense pleasure, we take this opportunity to invite your esteemed organization to participate in the Moot Court Competition actively. We solicit your presence in our competition by sending a team and enhancing the process. A copy of detailed rules and regulations is attached herewith for your kind reference.

It would be an honour to have participation from your esteemed institute. We are thanking you in anticipation.

We are looking forward to your engagement in the event.

Thanking you,
Warm regards
ICFAI Law School
The ICFAI University, Dehradun

About The University

The ICFAI University, Dehradun, Uttarakhand (hereinafter referred to as the University) was established under the ICFAI University Act 2003 (Act No.16 of 2003) passed by the Uttaranchal Legislative Assembly and assented to by the Governor on July 08, 2003.

The ICFAI University secured 44th rank in the World Universities with Real Impact (WURI) Rankings 2020 released by United Nations Institute for Training and Research. ICFAI is the only non-governmental institution among two Indian Universities in this list. The University has also been awarded the certificate for E-Learning Excellence of Academic Digitization (e-LEAD).

About ICFAI Law School, Dehradun

The ICFAI Law School (formerly known as Faculty of Law), a constituent of the ICFAI University, Dehradun, is established to develop a new generation of legal professionals through the comprehensive and contemporary body of knowledge integrating law with Management/Humanities. The Bar Council of India has accorded its approval for imparting three-year and five-year Law Courses at ICFAI University, Dehradun, Uttarakhand, and awards degrees in law. The ICFAI Law School, Dehradun offers B.B.A.-LL.B(Hons.) and B.A.-LL.B(Hons.) integrated five-year courses, One Year LL.M in Corporate and Constitution laws, PhD full-time and part-time programs.

The ICFAI Law School, Dehradun held the 1st Rank in the Category of “Top Law School in the State of Uttarakhand” by CSR-GHRDC Law Schools Survey 2022. It also secured 1st position in Uttarakhand & 13th among Top Law Colleges (Pvt.) in India -IIRF. The ICFAI Law School, Dehradun ranked 11th, by India Today under the category Best College in North India- Law MDRA Best Colleges Survey- 2021.

About The Moot Court Committee

The Moot Court Committee (MCC) is the official student committee for managing mooting activities and events at ICFAI Law School, Dehradun. The Committee consists of members from B.B.A./B.A. LL.B. (Hons.) programme. The Committee conducts the Intra University Moot Court Competition each year, a competition that forms the basis for selecting university students to prepare them for national and International Moot Court Competitions.

The Committee also conducts National Level Moot Court Competition. The Committee is also committed to train and preparing every student, especially the fresher batch on the nuances of mooting, drafting and advocacy by holding workshops, orientation & comprehensive guidance program.

The objective of the Moot Court Committee is to help mooters in acquiring domain knowledge and develop professional skills and their application in the practical world. The committee is concerned with planning, organizing and executing all the mooting activities like Intra, National and International Moot Court Competition at ICFAI Law School, Dehradun.

The competition strives to give a platform to the budding lawyers of our country to imbibe analytical skills in real-time situations. The ultimate aim is to engage with students and allow them to have firsthand experience of the complexities of the law. The goal of the Moot Court Committee is to provide opportunities to harbour research, oral advocacy and legal drafting skills and other essential powers to mould an individual into an adept speaker.

Organizing Committee



Patron-in-Chief:
Prof. Ram Karan Singh
Vice Chancellor
The ICFAI University, Dehradun



Patron
Brig. Rajiv Sethi (Retd.)
Registrar
The ICFAI University, Dehradun



Dr. Monica Kharola
Assistant Dean,
ICFAI Law School, Dehradun



Dr. Suneel Kumar
Faculty Convener



Mrs. Monika Kothiyal
Faculty Co-Convener



Mr. Anurag Sharma
Faculty Co-Convener

OUR SPONSORS



ASSOCIATE SPONSOR

LedX- Legal education by Experts is India's own legal online learning platform, changing the way legal education is taught, delivered, and utilized. Our expertise across the vast courses and sectors covers varied and nuanced needs with a constantly evolving legal, regulatory, and business environment. LedX is harnessing legal education through app-based learning, online professionals, and student community and course delivery beyond the traditional education system through a single platform, making legal education system through a single platform, making legal education easily accessible worldwide.



KNOWLEDGE PARTNER

SCC Online® is brought to you by Eastern Book Company - a publishing house of international repute and an acknowledged leader in the field of law publishing in India for more than 75 years. EBC publishes a wide range of legal commentaries, student texts, law reports and digests, and its products include pioneering works both in the print and electronic medium. With a list of over 550 authoritative and well-known titles, it is well recognised for its contribution to legal literature worldwide. Reliable and comprehensive law reporting of the Supreme Court of India has been achieved through EBC's weekly law report since 1969, the Supreme Court Cases™.

Now running into nearly 300 volumes, it is the leading law report of India with a very wide circulation and readership. Its high quality and meticulous standards have earned for it the respect and admiration of the entire legal community and it is today the most preferred and cited law report in all law courts. Using the finest of technological innovations, we pioneered law information databases for making law easily accessible in the electronic medium. This has appeared in a revolutionary form, in the electronic medium, as SCC Online's Case Finder™. This Information Database and search program is a proven source for quick retrieval of caselaw precedents of the Supreme Court of India.



Education Partner



LawBhoomi®

Learning Partners



Media Partner

IMPORTANT DATES

EVENT	DATE
Commencement of Registration	7th October 2022
Last Date for Registration	27th October 2022
Last Date for Clarifications	2nd November 2022
Memorial Submission	9th November 2022
Researcher's Test	10th November 2022
Inaugural Ceremony	11th November 2022
Preliminary Rounds	11th November 2022
Quarter Final Round	12th November 2022
Semi Final Round	12th November 2022
Final Round	13th November 2022
Valedictory Session	13th November 2022

IMPORTANT DETAILS

VENUE: ONLINE VIDEO CONFERENCING

ELIGIBILITY: Undergraduate Student pursuing a law program or equivalent from the recognized University, approved by the Bar Council of India.

REGISTRATION FEE: INR 600; Payment details can be found in the form description

REGISTRATION LINK: <https://forms.gle/dbMFcgMWbLrFDZDB9>

Rules & Regulations of the Competition

- The decision of the authorities regarding the application and interpretation of the competition rules shall be conclusive and final for the purpose of solving any discrepancies and disputes before, during or after the competition.
- Language and Communication: The official language of the competition is English, to be strictly followed. Communication in any other international, national or regional language during the competition shall not be permitted.
- Team Composition: The team composition, for the competition, shall comprise of either two members (being designated as Speakers and one of them shall be a researcher) OR three members (two of them shall be designated as Speakers and one Researcher).

Eligibility

- There will be a capping of teams for the Competition.
- Participants are restricted to bona-fide law students either enrolled in the 3-year LL. B course or the 5-year integrated law course.
- Teams are required to send the scanned copy of ID card issued by their institute with the registration form.
- No team shall contradict the composition mentioned above.

- No faculty member, coach, or a designated observer will be allowed to accompany the team.
- No cross teams i.e. members of different universities, shall be allowed.

Memorial

- The following requirements for memorial must be strictly followed. Non-conformities will be penalized:
- Each Team participating in the Competition must prepare a memorial on behalf of the Petitioner/Applicant and on the behalf of the Defendant/Respondent.
- The cover page of the memorial for the Petitioner shall be in **Blue**, and the Respondent shall be in **Red**.
- Each team must send its memorial via e-mail to the Organizing Committee at icfainationalmcc@gmail.com latest by **9th November 2022**. Please note that **NO HARD COPIES ARE TO BE SUBMITTED**.
- Once the memorial has been submitted, no revision, supplement, or addition will be allowed.
- Any memorial submitted after the deadline shall be subject to a penalty for a late submission.
- The Memorial must contain the following parts only:
 1. Cover Page;
 2. Table of Contents;
 3. Index of Authorities;
 4. Statement of Jurisdiction;
 5. Issues Raised;
 6. Statement of Facts;
 7. Summary of Pleadings;
 8. Prayer for Relief.

NOTE: The Table of Contents must be hyperlinked for the ready reference of the Judges.

Formatting Specifications

- For Main Text:
 - a. Font type: Times New Roman
 - b. Font size: 12
 - c. Line spacing: 1.5
 - d. Body of text: Justified
- For Heading
 - a. Font type: Times New Roman
 - b. size:14
- For Cover Page
 - a. Font type: Times New Roman
 - b. Font size: 16
- For Footnotes
 - a. Font type: Times New Roman
 - b. Font size: 10
 - c. Line spacing: 1.0
- The arguments with appropriate citations shall be contained in the pleadings. The teams shall follow the **20th edition of the Bluebook** mode of citation.
- For The written submission/memorial should not exceed the maximum limit of 35 pages (excluding cover page and table of contents). The pleadings (argument advanced) shall not exceed 20 pages.
- Memorials must have a one-inch margin on all sides of each page.
- Team Code: The team code must be ascribed on the top right corner of the cover page. The Written Submission shall nowhere mention any particulars of the team, except the Team Code. There must be no mention of Name, Contact number, Email id, University name etc.

Draw of Lots

- Before the commencement of the event, the side on which the Teams will be arguing shall be decided by a draw of lots. The link for the same shall be sent to the participants. The Teams will be e-mailed the soft copy of their opponent's Written Submission prior to the oral rounds.

Clarifications

- The participating teams may ask for clarifications on the official moot proposition by sending an email to icfainationalmcc@gmail.com latest by **2nd November 2022** (23:59 hrs. IST).
- **NOTE:** Any clarification via any other medium will not be entertained and shall not be taken into consideration.

Courtroom Communications

- Written communication during the Oral Round shall be limited to electronic written communication among team members via “Chat-box” or “Conversation” features on the app. No other verbal/non-verbal communication may take place.

Structure of the Competition

- The Competition shall consist of four Rounds:
 1. The Preliminary Round; & Researcher’s Test
 2. Quarter Finals
 3. The Semi-Finals; and
 4. The Final.
- **Researcher’s Test:** The researcher’s Test would be conducted online on **10th November 2022**. The designated Researcher would be allowed to take the test.

Preliminary Rounds:

1. The preliminary rounds will be held on **11th November 2022** via video conferencing. There will be two preliminary rounds where each team shall argue once from both sides.
2. No team shall be provided with any information regarding the identity of their opponent teams or any other team under any circumstances.
3. The oral session of the preliminary rounds of the competition consists of **30 minutes** of oral pleadings including rebuttals and surrebuttals.

4. Both parties are allotted **15 minutes** each including rebuttals and surrebuttals.

5. Only the top 8 winning teams shall qualify for Quarter-Final rounds

- **Quarter-Final Round:**

1. The Quarter Finals would be conducted on **12th November 2022** via video-conferencing.

2. The Quarter Finals round of competition consists of **40 minutes** of oral pleadings including rebuttals and surrebuttals.

3. Both the Parties are allotted **20 minutes** each including rebuttals and surrebuttals.

4. These rounds will be knock-out Rounds

- **Semi-Final Round:**

1. The Semi-Finals would be conducted on **12th November 2022** via video-conferencing.

2. The semi-final round of competition consists of **50 minutes** of oral pleadings including rebuttals & surrebuttals.

3. Both the Parties are each allotted **25 minutes** including rebuttals and surrebuttals.

4. These rounds will be knock-out Rounds

- **Final Round:**

1. The Finals would be conducted on **13th November 2022** via video-conferencing.

2. The Final Round of the competition consists of **60 minutes** of oral pleadings including rebuttals & surrebuttals.

3. Both parties are allotted **30 minutes** each including rebuttals and surrebuttals.

EVALUATION CRITERIA

- For the Memorial:

PARAMETERS	MARKS ALLOTTED
Knowledge of Law and Facts	20
Interpretation and Application of Law to Facts	20
Extent and Use of Research	20
Adherence to the norms regarding Grammar, Style and Citation of sources	20
Clarity and Organization	20

- **For the Speaker:**

CRITERIA	PENALTY
Knowledge of Law	20
Application of Law to Facts	20
Ability to answer questions	20
Style, Courtesy and Demeanor	10
Time Management	10
Co-ordination and Team Work	10
Adequacy of Prayer	10

- **Penalty:**

CRITERIA	PENALTY
Delay in Submission of Memorial	1 point per day
Resubmission of Memorial	5 points
Formatting violations	1 point per each failure which may extend to 5 points
Failure to adhere to the particulars of the memorial	1 point per failure
Breach of Violation of Anonymity of Teams	1 point
Failure to adhere to the Court Room Etiquettes	2 points per failure

- **Courtroom Etiquettes:**

1. Student Counsel may introduce him/herself to the court in the usual manner and may also state their names. Further, all team members shall refrain from identifying a team's college at any time and in any manner, including, but not limited to, wearing any identifying items (such as college clothing, ties, badges, patches, or pins) or carrying/showing material.
2. The participants are expected to behave in a dignified manner and not cause any unnecessary inconvenience to the organizers. Deference to the Judges of the Moot Court Competition is expected to be maintained in the virtual Courtroom.
3. The Organizers reserve the right to take appropriate action for any unethical, unprofessional or immoral conduct.

- **Miscellaneous:**

1. The Organizing Committee reserves the right to amend, modify, change or repeal any of the competition rules at any stage.
2. The Organizing Committee shall communicate any changes made in the competition rules to the Participating Teams.
3. The decision of the Organizing Committee of the event shall be final in all matters concerning the competition.
4. Participants are not allowed to videotape and audio record the oral proceedings without the permission of the organizers.
5. The Organizers shall not be responsible for any loss or slow Internet Connection during the Competition. We request all the participants to arrange a sound Internet Connection.

MOOT PROPOSITION

Mudra Pradesh is located on the eastern coast of Indiana and is one of the most prosperous States of the Republic of Indiana (Hereinafter, referred to as 'Indiana'). It has the world's largest reserves of some of the rarest metals and minerals. Mudra Pradesh is home to some of the busiest ports in the world, which are being exclusively used by several multinational companies for export and import, in and out of Indiana. A large number of Industries have come up across Mudra Pradesh which are manufacturing products ranging from pin to electronic cars. Mudra Pradesh is often referred to as 'Shenzhen of Indiana'. These industries employ millions of people from within and outside the State. Mudra Pradesh is having the highest per capita income among all the States in Indiana for the past twelve years.

Prachinathan, another State of Indiana, shares a 248 Kms long border with Mudra Pradesh. Prachinathan has a glorious past and the ruins of the ancient-most civilizations in the world were discovered at as many as twelve locations in the State. Prachinathan is a land-locked State and the economy is mostly agrarian. For the past several decades, Prachinathan has been hit by drought and famine, year after year, which has resulted in poor economic and social conditions. Moreover, Prachinathan has the highest population density per square acre in the world. Prachinathan has the highest number of reported murder and robbery cases in the country. In popular print and electronic media, Prachinathan is often referred to as the 'Crime Capital of the Country.' The lack of opportunities within Prachinathan has forced its residents to migrate to other States for employment. Several residents of Prachinathan have moved to Mudra Pradesh.

In 2010, assembly elections were held in both Prachinathan and Mudra Pradesh. The Labour Party attained a majority and formed a government in both States. One of the pre-poll promises of the Labour Party was to provide social security and healthcare facilities to migrant workers in Mudra Pradesh. Therefore, after forming the government, several schemes and benefits were doled out to migrant workers in Mudra Pradesh.

Encouraged by favourable political conditions as well as in hope of getting benefits from several social schemes, a large number of people migrated from Prachinathan to Mudra Pradesh. This sudden mass migration was not appreciated by the original residents of Mudra Pradesh. Mr Subra, Leader of Opposition in the assembly of Mudra Pradesh, started a Statewide agitation against the migration of people from Prachinathan. In a press conference, Mr Subra said “These Prachinathanis come here and become a burden on our finances. Most of these outsiders don’t work at all but are always first in the queue to receive benefits which are given by our tax money and at our cost!”.

Gazing the mood of resentment among the majority of voters in Mudra Pradesh, the ruling Labour Party Government tried to achieve a balance in order to please its voter base in both States. After several rounds of deliberations, the Government of Mudra Pradesh engaged Infovio Ogr, a Russian based Data Analytics Firm of international repute, to build and develop an Artificial Intelligence (AI) based platform to decide the eligibility and extent of benefits to be provided to migrant workers in Mudra Pradesh. It was decided that the said platform must analyse data including service provided by a migrant worker to any public or private enterprise in Mudra Pradesh, caste category, financial background, medical history, criminal history etc. to determine whether and to what extent social and medical benefits must be extended to such a migrant worker. Therefore, an AI platform called ‘Pehchaan’ was developed by Infovio. Initially, it was restricted to only migrant workers but due to its accuracy and efficacy, Pehchaan was extended to all social and medical benefits schemes of the State meant for original residents of Mudra Pradesh as well.

Over time, many changes were made to the software and database of Pehachaan. More and more data was made available to Infovio for better accuracy including access to records of mobile phones, social networking sites etc. Necessary amendments were made to existing legislations as well as certain new legislations were passed by the Mudra Pradesh assembly to make sharing of public and personal data with Pehchaan mandatory. These legislations extended to government agencies as well as private enterprises.

In 2015, the Labour Party lost assembly elections in Mudra Pradesh but managed to retain a majority in Prachinathan. The Mudra Morcha Party led by Mr Subra came to power in Mudra Pradesh. After taking oath as Chief Minister, Mr Subra started reviewing all the decisions made by earlier Labour Party Government. While reviewing the Pehachaan project, Mr Subra held a meeting with Mr Valanitesh, founder of Infovio Ogr. During the said meeting, Mr Valanitesh gave a presentation about the capabilities of Pehchaan and its possible use in a plethora of other government functions like in the criminal justice system. As per the presentation, Pehachaan was said to be capable of profiling each and every registered citizen and assisting Police in the investigation of any crime, in as much as, by using AI and analysing its database it can point out the offender of any crime within 6 hours.

Testing of the advanced Pehchan platform was carried out for more than 2 years which gave 100% positive results. In all the test cases, the offender pointed out by Pehchan turned out to be actual culprits and were eventually convicted by competent criminal Courts. Consequently, Mudra Pradesh Assembly passed the Code of Criminal Procedure (Amendment) Act, 2018 on 15.10.2018 whereby Sections, 173 and 293 of the Code of Criminal Procedure Act, 1973 were amended and the following sub-sections were added:

“173. Sub-section (9) - It is mandatory for the police officer investigating the case to furnish/upload all relevant information about the case to/on the Pehchaan AI Platform and seek a report.

Sub-Sec. (10) - The report so obtained, as referred in sub-section 9, shall be necessary used to identify the offender and shall form part of the police report.”

“293. Sub-section (5) - Report of Pehchaan AI Platform may be used as evidence in any inquiry, trial or other proceeding under this code:

Provided that when the question is whether a person has committed any offence and it is shown that he is guilty of committing the offence as per Report of Pehchaan AI Platform, it may be presumed, unless the contrary is shown, that such person had committed such offence.

Thereafter, Police across Mudra Pradesh started solely relying on Pehchaan AI Platform to investigate criminal cases and identify and prosecute offenders. Even, Trial Courts in Mudra Pradesh started convicting accused persons after considering the report of Pehchaan AI Platform in view of the presumption imposed by the proviso to Section 293(5) of Code of Criminal Procedure Act, 1973 (as amended). This resulted in speedy investigation and trial of criminal cases in Mudra Pradesh which was appreciated by jurists and experts across the globe.

A big ceremony was organised by the Government of Mudra Pradesh to celebrate one year anniversary of the implementation of the Pehchaan AI Platform in criminal cases. On the same day of anniversary celebrations, Rameshwar Foundation, a labour rights NGO based in Prachinathan, released a report titled “Pehchaan: Identify with Regional Discrimination”. As per the report, migrant workers from Prachinathan have been convicted in 987 out of 1234 criminal cases disposed of in Mudra Pradesh in past year.

The report suggested that the Social Profiling carried out by the AI Platform is discriminatory, in as much as, in one of the cases the AI platform accused a migrant worker from Prachinshan even when he had passed away just two days prior to the occurrence.

Soon this report became a piece of national news and was widely publicized and debated in the media. Mr Valanitesh, the founder of Infovio Ogr, issued a statement: “... *No Technology is perfect. There may be one or two aberrations here and there but in the end, the Learned Court is there to verify the report. On the whole, Pehchaan is next to perfect and 99.99% accurate. The question is how many convictions have been overturned in appeal? None* ”. However, no statement was issued by the Government of Mudra Pradesh. Most of the migrant workers started agitating against Pehchaan. Some protests turned violent and a curfew had to be imposed in some parts of Mudra Pradesh. Some violent incidents were reported near the border of Mudra Pradesh and Prachinshan as well. The Labour Party government in Prachinshan was also facing the wrath of family members of migrant workers who accused it of sitting tight-lipped over the matter. Media reports suggested that the Labour Party may soon lose its majority in Prachinshan Assembly.

The government of Prachinshan filed an original suit under Article 131 of the Constitution of India before the Supreme Court of India challenging the validity and vires of the Code of Criminal Procedure (Mudra Pradesh Amendment) Act, 2018 as well as the entire Pehachaan project. In the said original suit, a Notice was issued to the State of Mudra Pradesh. Mr Rohalan, Advocate General of Mudra Pradesh, while talking to media persons said “*Labour Party is trying to politicize the issue. The original suit filed by Prachinshan is not maintainable. You as a State cannot question legislation duly passed by another State*”.

In view of the widespread violence, Supreme Court decided to hear the matter on an urgent basis and decided to consider preliminary objection at the time of the final hearing itself.

The following issues were framed by the Supreme Court:

- Whether the original suit filed by the State of Prachinshan is maintainable under Article 131 of the Constitution of Indiana?
- Whether Code of Criminal Procedure (Mudra Pradesh Amendment) Act, 2018 is ultra vires of the Constitution of Indiana?
- Whether Pehchaan Project can be used/adopted to grant of Social Welfare Schemes to citizens?

The Supreme Court gave the final opportunity to both the State of Prachinshan (Plaintiffs) and the State of Mudra Pradesh (Defendants) to complete their pleadings and directed them to come prepared for the final hearing on the next date.

Note: The laws of the Republic of Indiana are in pari materia with the laws of India.

Author-

Akshansh Ankit

Advocate, Patna High Court

Note: Kindly do not contact the author in any case. Any contact will lead to immediate disqualification.

Akshansh Ankit is a alumnus of Gujarat National Law University. He is a practicing advocate at Patna High Court in both civil and criminal matters. He is an empanelled advocate for several PSUs, Government Departments, Bihar Public Service Commision, Banks, etc. He has represented GNLU in several National and International Moot Court Competitions.



AWARDS

Worth 2.5 Lakhs

Winner Team: The team shall be awarded

- Cash Prize of INR 15, 000/- (Fifteen thousand only)
- Three (3) one-year academic subscriptions to SCC Online Web Edition worth Rs. 81,000
- Mentorship Program by Law Bhoomi
- Free course of choice by LawyersClub India
- Exclusive Law Aspirants coupon codes worth ₹10,000 by Legal Bites; and
- Coupons for 100% Scholarship for LLS Courses by Lawctopus.

Runner Up: The team shall be awarded:

- Cash Prize of INR 11,000/- (Eleven thousand only)
- Three (3) one-year subscriptions to EBC Learning worth Rs. 43,500
- Free course of choice by LawyersClub India
- Exclusive Law Aspirants coupon codes worth ₹10,000 by Legal Bites; and
- Coupons for 50% Scholarship for LLS Courses by Lawctopus.

Best Speaker:

- Cash Prize of INR 7,000/- (Seven thousand only)
- Mentorship Program by Law Bhoomi
- Free course of choice by LawyersClub India
- Exclusive Law Aspirants coupon codes worth ₹5,000 by Legal Bites

Best Researcher:

- Cash Prize of INR 7,000/- (Seven thousand only)
- Mentorship Program by Law Bhoomi
- Free course of choice by LawyersClub India
- Exclusive Law Aspirants coupon codes worth ₹5,000 by Legal Bites

Certificates of Excellence will be provided to the Winners

Certificates of Participation will be provided to each participant.

Email Id: *icfainationalmcc@gmail.com*

ORGANIZING COMMITTEE

Student Convenor:

Anushka Seemendra

Student Co-Convenor:

Himanshu Goenka

Student Organizers:

Aayushi Kiran

+91 8210136953

Abhay Pandey

+91 7007570215

Ashutosh Sharma

+91 7008255137

Aviral

+91 9523504066

Mayank Saraf

+91 7487069179

Unnati Chauhan

+91 6386378267